

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/RC/2013

Coram:

**Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Hearing: 6.6.2013

Date of Order : 8.6.2013

In the matter of

Regulatory Compliance Application for up-gradation of inter-State trading licence in electricity from Category III to Category II.

And

In the matter of

Manikaran Power Limited

Applicant

Following were present:

Ms. Sikah Ohri, Advocate for the applicant
Shri Amit, MPL

ORDER

This Regulatory Compliance application has been made by the Manikaran Power Limited for upgradation of its inter-State trading licence in electricity from Category III to Category II.

2. By order dated 29.6.2012, Manikaran Power Limited was granted trading licence for Category IV to trade in electricity as an electricity trader in the whole of India in accordance with Central Electricity Regulatory Commission (Procedure, Terms and Conditions of Trading licence and other



related matters) Regulations, 2009 (hereinafter referred to as the "trading licence regulations 2009"), subject to the terms and conditions contained in the licence. Subsequently, vide order dated 8.1.2013 in Petition No. 254/RC/2012 licence of the applicant was upgraded from Category IV to Category III.

3. The third and fourth provisos to Regulation 7 (b) of the trading licence regulations, 2009 provides as under:

" Provided also that a licensee may make an appropriate Application accompanied by prescribed fees for upgradation of its licence to a higher category or down gradation of its licence to a lower category if it fulfills the conditions of these regulations for grant of such licence but it shall not be required to follow the procedure specified in Regulation 6 of these regulations.

Provided further that the licensee shall be heard by the Commission before taking a decision on the application."

4. The licensee has filed an application for up-gradation of its licence in accordance with trading licence regulations, 2009. On perusal of the application, we find that the applicant being a Category III licensee fulfills all technical requirement for grant of Category II inter-State trading licence. As regards the net worth requirements for Category II, Regulation 3 (3) of the trading licence regulations, 2009 provides that a person applying for Category III trading licence should have net worth ₹ 15 crore and should have maintained minimum current ratio and liquidity ratio of 1:1 on the date of audited special balance sheet accompanying the application.



5. The applicant has submitted the audited special balance sheet as on 31.3.2013. Based on the Special Audited Balance Sheet submitted by the applicant, its net worth has been worked out as given below:

(₹ in crore)

Particulars	31.3.2013
Share Capital	
Paid-up Capital	11.52
Reserve and Surplus	5.58
Sub- Total 1	17.10
Loans and Advances to associates	0.00
Misc. Expenses to the extent not written off or adjusted	0.04
Sub- Total 2	0.04
Net worth (1-2)	17.06

6. The net worth of the applicant is further represented by the following:

(₹ in crore)

Particulars	31.3.2013
Fixed /Non-current Assets	
Net block	2.10
Capital work in progress	0.00
Long-term loans and advances	0.36
Other Non-current assets	0.00
Deferred tax Assets	0.00
Sub- Total 1	2.46
Investments (Sub-Total 2)	5.25
Current Assets	
Cash and Bank Balance	6.36
Loans and Advances	4.55
Less: and Advances to associates	0.00
Net Loans and Advances	4.55
Inventories	0.00
Sundry Debtors	11.82
Short term investments	0.55
Other current assets	0.18
Sub-Total 3	23.46
Current Liabilities & Provisions	
Current Liabilities and Provisions	13.71
Liability towards retirement	0

benefits not provided for	
Sub-Total 4	13.71
Non-Current Liabilities	
Long term Borrowings	0.34
Deferred tax Liabilities	0.02
Sub-Total 5	0.36
Misc. Expenses to the extent not written off or adjusted (Sub-Total 6)	0.04
Advance Income Tax and TDS	0
Net Worth (1+2+3-4-5-6)	17.06

7. Based on the above, the net worth, current ratio and liquidity ratio workout as under:

Particulars	31.3.2013
Net Worth (₹ in crore)	17.06
Current Ratio	1.71
Liquidity ratio	1.71

8. On consideration of the above facts, we are satisfied that the applicant meets the net worth, current ratio and liquidity ratio requirements specified by the Commission for grant of Category II licence. Accordingly, we approve the upgradation of the licence of the applicant from Category III to Category II.

9. A copy of this order be sent to the Central Government in Ministry of Power and CEA in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

10. We direct that necessary endorsement be made on the licence issued to the applicant with regard to change of Category of the licensee.



11. The petition stands disposed of accordingly.

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(V.S.Verma)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

